

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-504
IB-594/ND/2022

IN THE MATTER OF:

M/s Desouza Leisures Pvt. Ltd.

....Applicant

Vs.

M/s MYPREFERRED transformation & Hospitality Pvt. Ltd. & Anr.Respondent

SECTION

U/s 9 IBC

Order delivered on 27.09.2022

CORAM:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv S S Rebello, Adv Raghav Sharma, Adv Nidhi

For the Respondent : Harsh Kaushik and Adrija Mishra, Advocates

ORDER

Heard the submissions made by Counsel for Operational Creditor. Counsel for Corporate Debtor is also present. Counsel for Operational Creditor submitted that the matter has been presented before the Hon'ble President for transfer of this matter to the appropriate Bench (Chandigarh Bench) since the corporate office of Corporate Debtor is in Gurugram. Counsel for Corporate Debtor submitted that the Operational Creditor has made two respondents in this application and the second respondent is Alcott Town Planners Pvt. Ltd which has its corporate office in Ahmedabad. Since the matter has been referred to Hon'ble President for transfer of this matter to appropriate Bench, the matter may now be posted on **13.10.2022**.

-Sol-

(RAHUL BHATNAGAR)
MEMBER (T)

-Sol-

(P.S.N. PRASAD)
MEMBER (J)